1

IN THE SUPREME COURT OF INDIA INHERENT JURISDICTION

REVIEW PETITION (CRL.) NO. 521 OF 2019

IN

CRIMINAL APPEAL NO. 140 OF 2012 [@ CRIMINAL APPEAL NOS. 140-151 OF 2012]

MOHD. PARVEZ ABDUL KAYYUM SHEIKH

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION & ANR. Respondent(s)

WITH

R.P.(Crl.) No. 524/2019 in Crl. A. No. 149/2012 [@ Crl.A. No. 140-151/2012]

R.P.(Crl.) No. 523/2019 in Crl. A. No. 146/2012 [@ Crl.A. No. 140-151/2012]

R.P.(Crl.) No. 522/2019 in Crl. A. No. 144/2012 [@ Crl.A. No. 140-151/2012]

R.P.(Crl.) No. 526/2019 in Crl. A. No. 151/2012 [@ Crl.A. No. 140-151/2012]

R.P.(Crl.) No. 525/2019 in Crl. A. No. 150/2012] [@ Crl.A. No. 140-151/2012]

Diary No(s). 27971/2019 in Crl.A.No. 142/2012 [@ Crl.A. No. 140-151/2012]

Diary No(s). 27974/2019 in Crl. A. No. 143/2012 [@ Crl.A. No. 140-151/2012]

Diary No(s). 27979/2019 in Crl. A. No. 145/2012 [@ Crl.A. No. 140-151/2012]

R.P.(Crl.) No. 527/2019 in Crl. A. No. 92/2012 [@ Crl.A. No. 83-94/2012]

ORDER

Application(s) for hearing of the Review Petition(s) in open Court is/are rejected.

Delay condoned.

We have perused the Review Petitions and record of the appeals and are convinced that the order, of which review has been sought, does not suffer from any error apparent warranting its reconsideration.

WWW.LIVELAW.IN

2

The	Review	Petitions	are,	accordingly,	dismissed.
-----	--------	------------------	------	--------------	------------

 [ARUN MISHRA	

New Delhi; NOVEMBER 19, 2019.

3

ITEM NO.1001 SECTION II-B

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

R.P.(Crl.) No. 521/2019

ΙN

CRIMINAL APPEAL NO. 140 OF 2012 [@ Crl.A. No. 140-151/2012]

MOHD. PARVEZ ABDUL KAYUUM SHAIKH

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION & ANR. (FOR ADMISSION) WITH

Respondent(s)

R.P.(Crl.) No. 524/2019 in Crl. A. No. 149/2012 [@ Crl.A. No. 140-151/2012]

(FOR ADMISSION)

FOR STAY APPLICATION ON IA 116613/2019

FOR APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT ON IA 116617/2019

IA No. 116617/2019 - APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT

IA No. 116613/2019 - STAY APPLICATION)

R.P.(Crl.) No. 523/2019 in Crl. A. No. 146/2012 [@ Crl.A. No. 140-151/2012] (FOR ADMISSION)

R.P.(Crl.) No. 522/2019 in Crl. A. No. 144/2012 [@ Crl.A. No. 140-151/2012] (FOR ADMISSION)

R.P.(Crl.) No. 526/2019 in Crl. A. No. 151/2012 [@ Crl.A. No. 140-151/2012]

(FOR ADMISSION

IA FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 120673/2019

IA No. 120673/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

R.P.(Crl.) No. 525/2019 in Crl. A. No. 150/2012]

[@ Crl.A. No. 140-151/2012]

(FOR ADMISSION

IA FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 117041/2019

IA No. 117041/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Diary No(s). 27971/2019 in Crl.A.No. 142/2012 [@ Crl.A. No. 140-151/2012]

4

(FOR CONDONATION OF DELAY IN FILING REVIEW PETITION ON IA 136982/2019

IA No. 136982/2019 - CONDONATION OF DELAY IN FILING REVIEW PETITION)

Diary No(s). 27974/2019 in Crl. A. No. 143/2012

[@ Crl.A. No. 140-151/2012]

(FOR CONDONATION OF DELAY IN FILING REVIEW PETITION ON IA 136971/2019

IA No. 136971/2019 - CONDONATION OF DELAY IN FILING REVIEW PETITION)

Diary No(s). 27979/2019 in Crl. A. No. 145/2012

[@ Crl.A. No. 140-151/2012]

(FOR CONDONATION OF DELAY IN FILING REVIEW PETITION ON IA 136976/2019

IA No. 136976/2019 - CONDONATION OF DELAY IN FILING REVIEW PETITION)

R.P.(Crl.) No. 527/2019 in Crl. A. No. 92/2012

[@ Crl.A. No. 83-94/2012]

(FOR ADMISSION

FOR STAY APPLICATION ON IA 144182/2019

FOR APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT ON IA 144186/2019

IA No. 144186/2019 - APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT

IA No. 144182/2019 - STAY APPLICATION)

Date: 19-11-2019 These petitions were circulated today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA

HON'BLE MR. JUSTICE VINEET SARAN

By Circulation

UPON perusing papers the Court made the following O R D E R

The Review Petitions are dismissed in terms of the signed order.

Pending interlocutory application(s), if any, is/are disposed of.

(JAYANT KUMAR ARORA)
COURT MASTER

(JAGDISH CHANDER) BRANCH OFFICER

(Signed order is placed on the file)